

reserve forest areas to ensure the settlement of Jhumias and Agricultural Labourers; and

(b) if so, the action taken by the Government in this regard;

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b). No proposal from the Government of Tripura to dereserve the protected forest areas and a part of reserve forest areas for settlement of Jhumias and agricultural labourers is pending with this Ministry. However, a proposal was received for settlement of Tribal Jhumias in 1983 and accordingly dereservation of 67.70 ha. of forest land was approved by Government of India in 1987.

#### Compensation to 1984 Riots Victims

626. SHRI RAJIV PRATAP RUDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have paid Rs.84.61 crore as compensation to the next of kin of those killed in the 1984 riots;

(b) if not, the reasons for undue delay in disbursement of compensation claims; and

(c) the time by which all such claims are likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). The High Court of Delhi in Civil Writ Petition No.1429/96 on 5th July, 1996 directed the Government of NCT of Delhi that widows and families of persons who lost their lives in 1984 riots at Delhi be paid a sum of Rs.3.5 lakhs (Rs. 2 lakhs with interest quantified at Rs.1.5 lakhs) after adjusting the amount, if any, paid to them as ex-gratia grant or compensation. The High Court further directed the State to constitute a committee to disburse the amount of compensation quantified as above after their proper identification within the period of four months.

In pursuance of the said directions of the Court, the Government of NCT of Delhi had constituted a committee under the Chairmanship of Deputy Commissioner, Delhi for scrutiny of all the claims presented in this regard.

Since many of the claimants were staying outside Delhi and had not submitted their applications, the Government of NCT of Delhi prayed to High Court for extending the time limit for implementation of its order. The High Court has extended the time limit by four months i.e. upto 5.3.97. Accordingly, the Government of NCT of Delhi has extended the last date for receipt of claims upto 30.11.1996.

#### Assessment Report on Worli-Bandra Link

627. SHRI SHARAD PAWAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have received

Environment Impact Assessment report on Worli-Bandra link project from Maharashtra;

(b) if so, the reaction of the Government thereto; and

(c) the time by which the clearance is likely to be given?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b). A proposal for construction of first phase of Worli-Bandra link project was received for environmental clearance from the Bombay Metropolitan Region Development Authority. After examination of this proposal it was decided that unless a comprehensive Environmental Impact Assessment study was carried out keeping in view the provisions of Coastal Regulation Zone Notification, 1991, it would not be possible to accord environmental clearance to the project. The project proponents were informed accordingly.

(c) A decision on environmental clearance is taken within 90 days of receipt of complete information from a project proponent.

[Translation]

#### Cases of Corruption

628. SHRI VIJAY GOEL : Will the Minister of HOME AFFAIRS be pleased to state

(a) the names of Ministers, Members of Parliament, Ex-Ministers and Ex-Members of Parliament against whom the cases of corruption are under process in different courts

(b) the number of cases being investigated by the CBI; and

(c) the steps being taken by the Central Government to check recurrence of corruption cases and also to see that public representatives do not get corrupted in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

#### Cyclone in Orissa

629. SHRI SYDIAH KOTA : Will the Minister of AGRICULTURE be pleased to state

(a) whether scores of fishermen and a large number of fishing boats lost in the recent storm in the Orissa waters.

(b) whether the Government of India is going to set up three relay stations of AIR at Sompeta, Kakinada and Nellore to cover the shadow regions beyond Orissa and Andhra Pradesh border in order to give weather bulletin to the fishermen; and